

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH CUTTACK



Original Application No. 452 of 1993.

Date of Decision: September 28, 1993.

Amarendra Behera

Applicant(s)

Versus

Union of India and others ..

Respondent(s)

(FOR INSTRUCTIONS)

1. Whether it be referred to reporters or not ? *No*

2. Whether it be circulated to all the Benches
of the Central Administrative Tribunals or not ? *No*

H. Rajendra Prasad
(H. RAJENDRA PRASAD)
MEMBER (ADMINISTRATIVE)
28 SEP 93

K. P. Acharya
(K. P. ACHARYA)
VICE-CHAIRMAN

28/9/93

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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK

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Date of Decision: September 28, 1993.

Amaresh Behera

Applicant(s)

Versus

Union of India and others Respondent(s)

For the applicant: M/s. S. K. Purchit,
S. K. Behera
P. K. Sahoo, Advocates.



For the respondents: Mr. Akshay Kumar Misra,
Addl. Standing Counsel (Central)

C O R A M:

THE HONOURABLE MR. K. P. ACHARYA, VICE - CHAIRMAN

AND

THE HONOURABLE MR. H. RAJENDRA PRASAD, MEMBER (ADMN)

JUDGMENT

K. P. ACHARYA, V.C., In this application under section 19 of the Administrative Tribunals Act, 1985, the applicant prays to quash the order contained in Annexure-1 and to direct the respondents to transfer the applicant as per the guidelines laid down in Annexure-2.

2. Shortly stated, the case of the applicant is that while he was serving as a Senior Engineering Assistant in All India Radio, Sambalpur vide Annexure-1 dated 3.8.1993 he

was transferred to Bhadrak which is sought to be quashed.

3. In their counter the respondents maintained that the applicant having the liability to be transferred, for the interest of administration, the applicant was transferred to Bhadrak which ought not to be quashed. In addition to the above, Annexure-R/1 has been filed indicating that the applicant has since been transferred to Doordarshan Kendra, Sambalpur and therefore this application has become infructuous.

4. We find there is substantial force in the contention of Mr. Akshay Kumar Misra, learned Additional Standing Counsel (Central) who was heard at length and with whose assistance we have perused the records and the relevant documents, that the application has become infructuous. Thus the application is accordingly disposed of leaving the parties to bear their own costs.

154/1
MEMBER (ADMINISTRATIVE)
28 SEP 93

28/9/93
VICE-CHAIRMAN

Central Administrative Tribunal
Cuttack Bench Cuttack
September, 28, 1993/ Sarangi

